GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3895 ANSWERED ON:17.08.2010 PURCHASE OF DESERT LAND Majhi Shri Pradeep Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of Rajasthan has requested for detailed inquiry regarding purchase of vast track of desert land by a private company in the State including Barmer district;
- (b) if so, the details thereof and the response of the Union Government thereto;
- (c) whether the said inquiry has been completed; (
- (d) if so, the details of the findings thereof; and
- (e) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is enclosed.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA QUESTION NO. 3895 DUE FOR ANSWER ON 17.8.2010

(a) to (e): The State Government of Rajasthan earlier reported that a large number of sale deeds have been executed in the border areas of the State where that land falls within the area notified under the Criminal Law Amendment Act, 1961 in which the purchasers are not resident of the notified area. In this regards, meetings were taken by the Union Home Secretary on 22.2.2008 and 23.7.2008. Accordingly, Intelligence Bureau (IB) was requested to conduct physical verification in respect of the persons who had purchased land along the International Borders in Rajasthan.

After verification by IB, the matter was referred to the State Government of Rajasthan for detailed inquiry and suitable administrative and legal action under the appropriate State law. The State Government has conducted the inquiry and has taken corrective steps.

Subsequently, the matter has been recommended by the State Government of Rajasthan for a detailed inquiry by the CBI. However, no case has been registered by CBI till date.